

also remember that there are others also who want to participate.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Deputy Speaker Sir, only a few Ex-Servicemen are likely to be benefited by the scheme. I would like to say that just 4 lakh out of 12 lakh ex-servicemen are likely to be benefited by this scheme. This is indeed a sorry state of affairs. Secondly, widows of Ex-Servicemen will not be benefited. Thirdly, the Ex-Servicemen drawing two pensions, whose strength is about 20,000 will also not be benefited by the scheme and out of this strength 90 per cent ex-servicemen are those who have retired as soldiers.

[English]

MR. DEPUTY SPEAKER: Mr. Khanduri, 377 is a submission. Zero Hour is an extraordinary hour where within one or two minutes you can say what have to say. There is no need to read it.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Sir, I am reading it so that I do not waffle.

[Translation]

Fortunately, a large number of retired officers will not at all be benefited by the scheme.

Fifthly, Ex-Servicemen who took part in World War-II have also not been covered under the scheme.

Sir, the hon. Minister of Defence has also admitted that there are certain flaws in the scheme. I would therefore, like to request that all the above mentioned anomalies should be removed so that all the Ex-servicemen are benefited by this Scheme. I would also like to urge that Defence person-

nel and the elected representatives should also be associated with the Committee constituted for the implementation of the Scheme.

* SHRI C.K. KUPPUSWAMY (Coimbatore): I would like to bring to the notice of the House the irregularities that are going on in Tamil Nadu in holding elections for the Co-operative bodies. For instance, in Chokkapudur a village situated in my constituency, there is a Co-operative society with 2,047 members. The local AIADMK MLA has managed to enrol 1047 members at one go. Thereby, they have also ensured the denial of membership to members belonging to other political parties. This irregularly a recent phenomenon is quite rampant all over Tamil Nadu. Hence I would like to bring to the notice of the Government the irregularities that are going on in Co-operative societies. For instance, I am a member of a particular society and I learn that efforts are on to remove my name from the registers of the society. This happens to member like me who is a people's representative in this House and was an elected office bearer of that society. Thus, genuine agriculturists, farmers and milk suppliers who are there or about twenty five years are being removed and people totally unconnected are being enrolled as members with retrospective effect. I urge upon the Government to look into these irregularities and take necessary steps in this regard.

PROF. PREM DHUMAL: Mr. Deputy Speaker, Sir, it is really a matter of pleasure to note that the Government is paying due respect to the Judiciary. Three-four days ago, Bombay High Court in a judgement in the case of a land scandal involving crores of rupees has indicted Maharashtra Government of the irregularities committed by them in the allotment of prime land on nominal price to a society having senior officers as its members.

I demand action against the then Chief Minister and others responsible for allotting